



2025:DHC:9902-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7681/2023

SUSHIL SINGH & ANR.Petitioners

Through: Mr. Joby P Varghese, Adv.

versus

UNION OF INDIA AND ANRRespondents

Through: Mr. Jatin Singh, Mr Keshav
Sehgal, Mr Shivam Gaur, Mr Shubham
Agarwal, Mr Aryan Kumar, Ms Rashi
Singh, Ms Shabina, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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11.11.2025

C. HARI SHANKAR, J.

1. Learned Counsel for the parties are agreeable *ad idem* to a disposal of this writ petition with a direction to the respondents to treat this writ petition as a representation and pass an order thereon within six weeks from today and communicate the decision thereon to the petitioners.

2. The petition is disposed of in the above terms.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

NOVEMBER 11, 2025/dsn